

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 135(ND)/2017

IN THE MATTER OF:

Bani Arora

.....Petitioner

v.

Prem Dynit Pvt Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241-242

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Dr. Shashwat Bajpai, Mr. Roshan Santhalia & Mr. Sharad Aggarwal, Advocates

For the Respondent(s) :

ORDER

Service is complete and learned counsel for the respondents seek time to file his power of attorney as well as reply.

Let the needful be done within two weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the learned counsel for the respondents.

In the meanwhile, respondents are restrained from allotting remaining 10,000 shares to anyone without specific permission

C/

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contd.

from this Tribunal. It is also directed that respondent Nos. 2 & 3 shall not receive any money/cash on behalf of respondent No. 1 company in their personal name. The interim directions shall operate till further orders.

List for further consideration on 23.10.2017.

— Sd —
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

— Sd —
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.09.2017
VINEET